is most tragic is that the deceased MLA was attacked thrice before and he had sought protection from the State Government, he had raised the issue in the Gujarat Assembly but nothing was done in the matter. Sir, I will be very brief. I demand a thorough probe into the incident by he CPI and I also want a statement from the Home Minister on this gory incident after ascertaining the facts the State Government of Gujarat. (Interruptions)

SHRI CHIMANSHAI MEHTA (Gujarat): Sir, I join in the sentiments expressed that this is a very sphastly incident. Political violence is increasing, which is a very disturbing phenomenon. No one should try to politically exploit such incidents. - Casteism, greed for power and money are at the root of such incidents, and ruling parties everywhere are giving sheller to this kind of murderers and they are creating problems for their own organizations. Therefore, should go into the depth of the problem and condemn this kind of political violence because now politics is degenerating very fast into such a sorry state of affairs. All the political parties must take serious not of this. (Interruptions)

Reported Efforts to Import Photovoltaic Products and Allied Technology

SHRI CHITTA BASU (West Bengal): Sir, I rise with your permission to draw the attention of the Government to certain instances of import of foreign technology into our country at the expense of the indigenous technology now available in the country itself.

As the first example, I want to mention that the Department of Non-Conventional Sources of Energy, it is widely reported in the press, has been making efforts to import photovoltaic (PV) products and its technology. This move of the Department not only runs counter to the Prime Minister's declared objective that indigenous proven technology is to

be encouraged but it also runs counter to the very goal of the Department for protecting the inte ests of domestic products. It is further reported that attempts are being made to shift the import of solar modules and systems from restricted lasts to items of import under the Open General Licence. Further more, moves are on for getting the project for manufacture of solar photovoltaic modules and system based on cystalsilicon technology, by Tata line Export Ltd., in technical and financial collaboration with the United Kingdom based B. P. Solar System, a subsidiary of the giant oil multinational, British Petroleum. It is to be noted that this technology has been developed by the state-owned EHEL and CEL aifer almost a decade of research in the field. The collaboration project is reported to have been approved of by the Project Approval Board.

Orders for the purchase of photovoltaic products to be used for street $light_S$ in the hill areas have been on some private although Uptron, the U.P. Government undertaking, and the CEL are capable of supplying the competitive prices. All these instances go to prove that proven indigenous technologies are being sidelined to promote the interests of private business houses and multinationals.

I demand that a thorough enquiry into all these instances should be made and a statement by the Minister in charge of the Department should be made in the House and an assurance should be given that indigenous technologies will be encouraged and will not be sidelined.

Demand to Check Production and Sale of Illicit Liquor

श्री हिर सिंह (उत्तर प्रदेश) : माननीय उपसमाध्यक्ष महोदय उड़े ही खेद का दमाचार है कि प्रस्थई श्रीवोधिक नगरी में, जहां पर स्लम्स हैं, बर्जी के अन्दर 15 अगस्त के दिन 11 आद-मियों की यहरीली, बनावटी श्रीर नक्ष्ली शर वे पीकर मृत्यु हो गयी श्रीर 6 [श्री हिर सिंह] "

Special

म्रादमी म्रस्पताल में भर्ती है। पता नहीं वे भी जिन्दा बचेंगे कि नहीं ? महोदय, श्राप देखने होंगे कि सारे देश में स्राये दिन जहरीली, बन(बटी और नकली शराब पीकर लोग मरते रहते हैं। जो मर जाते हैं, वे तो चले ही जाते हैं, लेकिन ऐसी नकली और खराब शराब पीने के बाद, ग्रगर ग्राप सर्वे करायें, हजारों तो पायेंगे कि में देश के अन्दर लोगों के अंग-भंग हो जाते हैं, उनकी ग्रांखों की रोशनी चली जाती है ग्रीर उनके जिगर ग्रीर गर्दे खराब हो जाते हें। महोदय, इस जहरीली , बनावटी ग्रीर खराव शराब के पीते से सारे देश के अध्यर मर तो जाते ही है और जो तड़पते रहते हैं, उनकी तकलीफ का अन्दाजा लगायाः जा सकता। ग्राजः लगभग सभी प्रदेशों में साल में सैनडों की तादाद में लोग मरते हैं। ऋफसोस इस बात का होता है कि इस तरह की घटनायें जब प्रकाश में म्राती हैं, तो उस एरियें के पुलिस और सरकारी कर्मचारी तवज्जों तो करते हैं, तेकिन फिर भूल जाते हैं। महोदय, मैं कहना चाहता हूं कि यह जह-रीली और बनावटी शराब बनाने का जो धंधा चलता है, यह सब पुलिस के संरक्षण में चलता है। इसमें एडिमिनि-स्ट्रेशन दोषी है। इसमें शासन जिम्में दारी है। महोदय अगर सरकार और विभाग सतर्क हों, तो यह कभी जारी नहीं रह सकता।

महोदय, मैं अ।पके माध्यम से सरकार मांग करता हूं से ग्राग्रह करता हं, की इस तरह के जो वाकियात हो, उसकी सारी जिम्मेदारी डिस्ट्व्ट पुलिस के हैड की होती चाहिये। जो कमिश्नर है, डिस्ट्रिक्ट किम्प्नर है या डिस्ट्रिक्ट पुलिस का जो सबसे बड़ा ग्राफिसर है, उसकी यह जिम्मेदारी होनी चाहिये। इस तरह की घटनात्रों का सर्वे कराया जाना चाहिये ग्रौर इस ग्रवैध जहरीली शराब के धंधे को रोका जाना चाहिय। महोदय, इसमें ग्रगर सर्वे किया जाये

श्रीर पलिस चौकसी बरते तो यह घटनायें नहीं हो सकती । इससे कई बच्चों के जीवन की बबीद । होने से बचाया जा सकता "है। मैं यह भी कहना चहता हूं कि इस् संबंध में एक कमेटी बनाई जानी च हिये, जो तमाम एरियाज में जाकर लोगों से मिले। होताता यह है कि पब्लिक के लोग पुलिस को खबर करते हैं लेकिन पुलिस. तवज्जों नहीं करती है इसलिये मैं सरकार का ध्यान इस म्रोर म्राक्षित करता हं कि इस तरह की घटनात्रों को रोकने . के लिये कोशिश की जानी चाहिये।

Mentions

The Vice-Chairman (Shri H. Hanumanthappa) in the Chairl

2.00 P.M.

Return of P. T. Usha and Shiny Abraham from Rome without participating in any competition in some select European Countries

SHRIMATI BIJOYA CHAKRAVAR-TY (Assam): I have to mention about the humiliation meted out to Sports Queen of India P. T. Usna along with Shiny Abraham.

Fruitless return of P. T. Usha and Shiny Abraham without taking part in some select European countries speaks volumes of how the sports affairs of the country are handled by the top sports organisation in the country. These two sports stars returned humiliated, perturbed and upset because of the mismanagement by the organisation concerned, the Ameteur Athletic Federation. The two hopefulls of the Seoul Olympic happened to meet such a treatment due to the negligence of the organisation concerned. I think we should condemn it straightway.

Participation in international meets before any major event is an imperative for sports persons and the countries of the world always pay the maximum premium on such meets.

Both the players are mentally upset after returning. I feel after this incident there is every likelihood that it may effect their fitness. This being the state of affairs, I want to know who will compensate for this. Moreover, can this